

SHRI SOMNATH CHATTERJEE : You cannot threaten the Chair like this.(*Interruptions*)

SHRI CHANDRA JEET YADAV : We will not allow this House to run like this(*Interruptions*)

MR. SPEAKER : Mr. Naik please.

[*Translation*]

SHRI RAM NAIK (Bombay North) : Mr. Speaker, Sir, I would like to bring to your notice a unique example of red-tapism of the Calcutta Telephones under the Ministry of Communications. I demand that if possible, a special award should be given to the Ministry of Communication for their lapse.

Who does not know the best cricketer of the world. Sunil Gavaskar. He was awarded 'Padam Bhushan' for being the best player of India. He is also the Sheriff of Bombay and is the member of the Telephone Advisory Committee of Bombay. He applied for a telephone connection in Calcutta. After scrutinising his application, Calcutta Telephones asked him to produce relevant testimonials certifying that he was a Cricket Player and was awarded 'Padam Bhushan'. Mr. Speaker, Sir everybody knows that there is rampant corruption in the department of Telephones. This lapse is an insult to the best player. Therefore, I wish that such things should not happen and the Ministry of Communication should convey this to Calcutta Telephones and ask it to give him a telephone connection forthwith.

I have raised this point because this does not concern Sunil Gavaskar alone. No applicant can get a telephone connection without greasing the palm of the staff anywhere in the country. Hence, I want to bring it to the notice of the House. I would like the hon. Minister to make a statement in this regard enumerating the reasons behind such malpractices and the measures being taken by the Government to put an end to such practices.

[*English*]

SHRI SOMNATH CHATTERJEE : He can get the telephone out of our quota.

MR. SPEAKER : Shri Sunil Gavaskar will get the telephone. There is no problem about it. I think, for record purposes, they might have asked for it.

[*Translation*]

MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI : Mr. Speaker, Sir, I have been frequently raising the Uttarakhand issue in the House. I would like to bring one more point to the notice of the Gov-

ernment. Uttarakhand Jan Sangharsh Morcha, an independent organisation, organised a rally in Delhi, last week. Many rallists have been arrested and kept in a make shift jail. I would like to bring two points to the notice of the Government. Firstly, their leader Shri Jagdish Negi is on fast. Until death for the last 5 days at make shift jail where they have been stationed and yester night his condition worsened. He was shifted to AIIMS and I visited him at midnight hour. I tried my best to end his fast but he cannot end his fast because everyone was demanding a statement from the Government but the Central Government is not giving any statement in this regard. I would like that the Government should make some arrangements so that Shri Jagdish Negi may not end his life by fast until death. I would like the Government to hold further discussions in this regard and persuade him to end his fast until death.

Secondly, he has been provided 'C' class facility in the jail while he is a political activist. Therefore, I would like to request the Government to provide better facilities for Shri Negi in jail and some steps should be taken by the Government and Home Minister to end his fast until death.

13.07 hrs.

[*English*]

PAPERS LAID ON THE TABLE

Food Corporation of India (Staff) (Second Amendment) Regulations 1995 and Sugar (Price Determination for 1994-95 Production) Order 1995

THE MINISTER OF FOOD (SHRI AJIT SINGH) : I beg to lay on the table :

(1) A copy of the Food Corporation of India (Staff) (Second Amendment) Regulations, 1995 (Hindi and English versions) published in Notification No. E.P. 32(7)/89 in Gazette of India dated the 19th June, 1995, under sub-section (5) of section 45 of the Food Corporation Act, 1964.

[*Placed in Library See No. LT. 8019/95*]

(2) A copy of the Sugar (Price Determination for 1994-95 Production) Order, 1995 (Hindi and English versions) published in Notification No. G.S.R. 451(E)/Ess.Comm/Sugar in Gazette of India dated the 27th May, 1995, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

[*Placed in Library see No. LT 8020/95*]

*Notification under Wild Life (Protection)
Act, 1992*

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : On behalf of Shri Kamal Nath, I beg to lay on the Table :

A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 63 of the Wild Life (Protection) Act, 1972:-

(1) The Wildlife (Protection) Rules 1995 published in Notification No.G.S.R. 348(E) in Gazette of India dated the 18th April 1995.

(2) The Wildlife (Specified Plants-Conditions for possession by Licencee) Rules, 1995 published in Notification No.G.S.R. 349 (E) in Gazette of India dated the 18th April 1995.

(3) The Wildlife (Specified Plant Stock Declaration) Central Rules, 1995, published in Notification No. G.S.R.350(E) in Gazette of India dated the 18th April, 1995.

[Placed in Library See No. L.T.8021/95]

Review on the working of and Annual Reports of Gujarat Agro Industries Corporation Limited, Ahmedabad for 1991-92 and Andhra Pradesh State Agro Industries Development Corporation, Hyderabad for 1988-89.

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR) : I beg to lay on the Table :

(1) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies act, 1956:-

(a) (i) Review by the Government on the working of the Gujarat Agro Industries Corporation Limited, Ahmedabad, for the year 1991-92.

(ii) Annual Report of the Gujarat Agro-Industries Corporation Limited Ahmedabad, for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. L.T.8022/95]

(b) (i) Review by the Government of the working of the Andhra Pradesh State Agro Industries Development Corporation Limited Hyderabad, for the year 1988-89.

(ii) Annual Report of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the year 1988-89, alongwith Audited, Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. L.T.8023/95]

(c) (i) Review by the Government of the working of the Haryana Agro Industries Corporation Limited, Chandigarh, for the year 1993-94.

(ii) Annual Report of the Haryana Agro Industries Corporation Limited, Chandigarh, for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. L.T.8024/95]

(d) (i) Review by the Government of working of the Assam Agro-Industries Development Corporation Limited, Guwahati for the year 1983-84

(ii) Annual Report of the Assam Agro-Industries Development Corporation Limited, Guwahati, for the year 1983-84, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Four Statements (Hindi and English versions) showing reason for delay in laying the papers mentioned at (1) above.

[Placed in Library See No. L.T.8025/95]

Annual Report and Review by the Govt. of the Technical Teachers Training Institute (Southern Region) Madras for 1993-94 and Statement explaining reasons for delay in laying these Papers

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : I beg to lay on the Table (1) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers Training Institute (Southern Region) Madras for the year 1993-94, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technical Teachers Training Institute, (Southern Region), Madras for the year 1993-94.

(2) Statement (Hindi and English versions) showing reasons for delay in laying papers mentioned at (1) above.

[Placed in Library. see No. L.T. 8026/95]

13.09 hrs.

[English]

COMMITTEE ON PUBLIC UNDERTAKINGS

Forty Third Report and Minutes.

SHRI SYED SHAHABUDDIN (Kishanganj) : I beg to present the Forty-Third Report (Hindi and English version) of the Committee on Public Undertakings on Mazagon Dock Limited and Minutes of the sittings of the Committee relating thereto.

13.09 1/4 hrs.

[English]

COMMITTEE ON PETITIONS

Twenty First Report

SHRI P. G. NARAYANAN (Gobichetti palayam) : I beg to present the Twenty First Report (Hindi and English versions) of the Committee on Petitions.

13.09 1/2 hrs.

[English]

STANDING COMMITTEE ON LABOUR AND WELFARE

Sixteenth Report and Minutes

SHRIMATI CHANDRA PRABHA URS (Mysore) : I beg to present the Sixteenth Report (Hindi and English versions) of the Standing Committee on Labour and Welfare on the Working Journalists and other Newspaper employees (Conditions of Service and Miscellaneous Provisions (Amendment) Bill, 1995 and Minutes of the sittings of the Committee thereto.

13.10 hrs.

[English]

MOTION RE: FIFTY FOURTH REPORT OF BUSINESS ADVISORY COMMITTEE

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO): On behalf of Shri Vidyacharan Shukla, I beg to move:

"That this House do agree with the Fifty-fourth Report of the Business advisory Committee presented to the House on the 21 August, 1995."

MR. SPEAKER : The question is :

"That this House do agree with the Fifty-fourth Report of the Business Advisory Committee presented to the House on the 21 August, 1995."

The motion was adopted.

13.11 hrs.

[Translation]

PUBLIC ACCOUNTS COMMITTEE *One Hundred And Sixth Report*

SHRI RAM NAIK (Bombay North) : Sir, I beg to present the Hundred and sixth Report (Hindi and English versions) of the Public accounts Committee on action taken on Fifty-Seventh Report of Public Accounts Committee (10th Lok Sabha) on outside Productions - Doordarshan.

13.11 1/2 hrs.

[English]

MATTERS UNDER RULE 377

(i) Need for Early All Round Development of North Eastern Region

SHRI BALIN KULI (Lackhimpur) : The North Eastern region occupies a unique position in the country. This region comprises small States which have diverse ethnic population and culture. Several tribal groups also